

I.N.S. Andaman

617. SHRI Y.S. RAJA SEKHAR REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether any inquiry has been conducted into the sinking of warship I.N.S. Andaman; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOY SINGH): (a) Yes, Sir.

(b) The Board of Inquiry ordered into the sinking of the vessel has submitted its Report. This Report, alongwith the recommendations of the Naval Headquarters thereon, is under examination of the Government. It will not be in the public interest to disclose further details at this stage.

Jharkhand Issue

618. SHRI DHARAMANNA MONDAYYA SADUL: Will the PRIME MINISTER be pleased to state:

(a) whether Comments of the Government of Bihar on the Report of the Committee on Jharkhand Matters have been received;

(b) if so, details thereof;

(c) whether Jharkhand Mukti Morcha has intensified its demand for creation of a separate State; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING

(SHRI SUBODH KANT SAHAY): (a) to (d). Yes, Sir. The State Govt. has generally agreed with a number of recommendations made by the experts of the Committee on Jharkhand Matters. The Jharkhand Mukti Morcha continues to arctic late its demands for a separate State of Jharkhand. The Central Govt is seized of the matter.

Expert Committee on Bodo Issue

619. SHRI DHARMANNA MONDAYYA SADUL:
SHRI CHITTA BASU:

Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have suggested setting up of an Expert Committee on Bodo issue;

(b) if so, the salient features thereof;

(c) the reaction of the Assam Government thereon; and

(d) the outcome of several rounds of talks held for resolving the Bodo problem and the latest stand of the Government in regard to this problem?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (d). Eight rounds of discussions between the Government of Assam, the All Bodo Students' Union and the Bodo Peoples Action Committee in the presence of representative of the Government of India have been held for finding an amicable and acceptable solution to the problems of Plains Tribals, including the Bodos. These discussions have created a congenial atmosphere for finding a solution. In the eighth round of discussions held in September 1990 the Central Government

suggested setting up of a Three Member Committee of Experts to determine the area of Bodos and other Plains Tribals to the north of river Brahmaputra and made recommendations as to the autonomy, legislative, administrative and financial powers that may be given to them. Although the previous Government of Assam have not accepted the suggestion the same is being pursued further with them.

Shilanyasa Site at Ayodhya

620. PROF. MADHU DANDAVATE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government considers the 'Shilanyasa' site at Ayodhya as a 'disputable site from the point of view of building the Shri Ram Temple;

(b) if so, whether the Union Government has clearly communicated its views on this subject to the organisers of the Ram Janambhoomi agitation;

(c) if so, whether advice has been given to the organisers of the agitation to avoid the disputable site for 'Kar Seva' pending the decision of the High Court; and

(d) if so, the reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) to (d). The cases related to the concerned disputed property at Ayodhya are under judicial adjudication before the Lucknow Bench of the Allahabad High Court. The Survey Commissioner, appointed under orders of the High Court, has been directed by the Court to carry out a supplementary survey of the disputed area. The final report of the Survey Commissioner is still awaited.

Recommendations of Ramanujam Committee on Industrial Relations

623. SHRI LOKANATH CHOUDHARY:
SHRI INDRAJIT GUPTA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Ramanujam Committee on new Industrial Relations Law has submitted its report to Government in October, 1990;

(b) if so, the salient features thereof and Government's reaction thereto; and

(c) whether irreconcilable differences had emerged in the Committee and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN): (a) Yes, Sir.

(b) and (c). A statement outlining the salient features of the report along with notes of dissent is attached. The views of the State Governments on the Report have since been invited and it is premature to give Government's reaction at this stage.

STATEMENT

1. *Trade Unions: Constitution, registration etc. (Chapter 5 of the Report)*
 - (i) Registration of trade unions should be compulsory in the organised sector.
 - (ii) The minimum membership for registration of a union should be 10% of the employees or 100 whichever is less, subject to a minimum of 7 members.